

Recommendations of Committees Relating to Export and Import Policy

3697. SHRI BRAJAMOHAN MOHANTY: Will the Minister of COMMERCE be pleased to state :

(a) whether Government have accepted the recommendations of Abid Hussain and D. V. Kapoor Committees relating to export and import policy ;

(b) the main recommendations of the said Committees ;

(c) whether Government have implemented any of their recommendations ; and

(d) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI P. A. SANGMA) ;

(a) to (d) Since the Reports of these Committees have a bearing on various economic policies which are under formulation, it would not be in public interest to furnish the details of the recommendations.

Investigation into Export of Contaminated Shrimps

3698. SHRI ZAINAL ABEDIN :
SHRI AJOY BISWAS :

Will the Minister of COMMERCE be pleased to state :

(a) whether Government have directed to investigate into the whole issue of contaminated shrimps export to other countries ;

(b) if so, the results of the said investigation ;

(c) the particulars of the culprits ;

(d) the details of the proceedings initiated against these persons ;

(e) results of the said proceedings ;
and

(f) the remedial measures taken to stop such exports in the future ?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI P. A. SANGMA) :

(a) to (f) Quality problems with regard to export of marine products have appeared from time to time not only with regard

to such exports from India but also with regard to exports from other producing countries.

A number of schemes have been initiated and incentives given for improving the quality and avoiding contamination of our marine product exports. Testing for quality is also being done by the Export Inspection Agency and we are endeavouring to arrive at agreed norms and procedures for inspection and quality control with the authorities in the major importing countries.

Export Inspection Agency has issued instructions for minimising contamination problems with regard to shrimps. Whenever there are complaints action is being taken in accordance with the rules and regulations made for this purpose.

Special Liquidity and Cash Reserve Ratio and Financing Priority Sector by Banks

3699. SHRI SHIVENDRA BAHADUR SINGH : Will the Minister of FINANCE be pleased to state :

(a) the quantum of Special Liquidity Ratio (SLR) and Cash Reserve Ratio (CRR) which banks are expected to maintain ;

(b) the rate of interest paid to banks for SLR and CRR maintained by them ;

(c) the quantum of priority sector advances at a lesser rate of interest which banks are expected to finance ; and

(d) whether foreign banks operating in India are also required to maintain Special Liquidity Ratio, Cash Reserve Ratio and to finance priority sector advances ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) :

(a) There is no Special Liquidity Ratio. Presumably the Hon'ble Member is referring to the Statutory Liquidity Ratio. The Statutory Liquidity Ratio (SLR) prescribed for scheduled commercial banks is at present 36 per cent. A phased increase of one percentage point has been announced i.e., the ratio will be 36.5 per cent effective from June 8, 1985 and 37 per cent effective from July 6, 1985. The Cash Reserve Ratio (CRR) is 9 per cent. Banks also have to maintain an incremental Cash Reserve Ratio of 10 per cent of the increase in net demand and time liabilities

over the level as on November, 11, 1983. The additional cash balances maintained with Reserve Bank of India as on October, 31, 1980 under the earlier incremental Cash Reserve Ratio cannot be withdrawn, other than the releases already made in October and December, 1984.

(b) An interest rate of 10 per cent per annum is paid on cash balances maintained over the statutory minimum of 3 per cent. The Statutory Liquidity Ratio consists mainly of Government and approved securities and some other items and the effective rate of return depends on the banks' maturity pattern of investments.

(c) The scheduled commercial banks were advised that by March, 1985 their advances to the priority sector should reach 40% of their total credit.

(d) The foreign banks operating in India are also required to maintain Statutory Liquidity Ratio (SLR) and Cash Reserve Ratio (CRR). These banks have also been advised to take suitable steps to step up advances to priority sectors. However, the target of 40% of total advances by March, 1985 has not been made applicable to foreign banks.

Report of Working Group on Security Arrangements in Banks

3700. SHRI K. RAMAMURTHY : Will the Minister of FINANCE be pleased to state :

(a) the action taken by the public sector banks on the recommendations contained in the Report of the Working Group constituted in August, 1982 for examining the security arrangements in Banks and to suggest measures for strengthening the security arrangements in Banks, which was sent by the Finance Ministry to the Banks in 1983 ; and

(b) the action taken by Government on the reports submitted by the Expert Committee on Public Enterprises which studied the working of selected public enterprises and suggested measures for improving their performance ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) A High Power Working Group on Security Arrangements

in Banks had recommended various measures to improve the security arrangements in banks the more important of which are :

- (i) Improving the liaison of bank branches with the local police ;
- (ii) Setting up an efficient security set up in each of the banks under a Chief Security Officer of sufficient experience ;
- (iii) Safeguards in regard to various aspects affecting security ;
- (iv) Stationing of Security Guards at vulnerable branches ;
- (v) Review of security arrangements by Bank Boards and Chief Executives.

Pursuant to these recommendations, an expert Sub-Committee had evolved detailed guidelines covering different aspects of banks' security. The banks were advised to take action on the recommendations of the Working Group, in the light of the guidelines framed by the Sub-Committee and having regard to their circumstances and the security requirements of their various offices. The banks have accordingly been taking action in a phased manner.

(b) An Expert Committee appointed by Government under the Chairmanship of Shri Mohd. Fazal, former Member of Planning Commission, submitted 10 Reports, namely, on Coal, Fertilizers, Engineering, Shipping, Indian Telephone Industries, IPCL, Neyveli Lignite Corporation, Steel, B.P.E. and General Issues. Out of above, the Government has considered all the reports excepting Steel and General Issues. Accepted recommendations are under implementation.

[*Translation*]

Implementation of Resolutions Passed by Hindi Advisory Committee

3701. SHRI KRISHAN PRATAP SINGH : Will the Minister of FINANCE be pleased to state :

(a) the number of meetings of the Hindi Advisory Committee of his Ministry held in 1984 ;

(b) the resolutions passed in these meetings ; and

(c) the details regarding implementation of these resolutions ?